

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2437
ANSWERED ON:11.03.2015
REGULARISATION OF EMPLOYEES UNDER SSA
Saini Shri Raj Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to regularise the employees working under the Sarva Shiksha Abhiyan (SSA) in the country including Haryana;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Hon`ble High Court has issued any orders to regularize such employees in Himachal Pradesh; and
- (d) if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): All service matters including appointments and regularisation of employees working under the Sarva Shiksha Abhiyan (SSA) are decided by the respective State Governments.

(c) & (d): It has been informed that the Himachal Pradesh School Education Society (HPSES) employees had filed writ petitions in the Hon'ble High Court of Himachal Pradesh vide CWP No.6275 and 1497 of 2012 for regularization of their services on completion of 8 years of continuous service in the society and these writ petitions were allowed and respondents were directed to regularize the services from the date of completion of the 8 years of services with all consequential benefits.